

its merits in that Assistant Judge having held
that the respondent's judgment debtor was
not in possession of the property for upwards of
^{12 years} was in error in holding that the respon-
-dents title which is derived from the former
is valid that (2) the claim is barred by the
Law of limitation and that (3) the decree in
execution of which appellant was dispossessed
of the property was a conditional decree and
awarded the property to the respondent on
appellant's making no objection the Assistant
Judge was therefore in error in not throwing
the onus of proof on him.

The Court confirms the decree
of the Dist. J. with costs on Special Appeal
of Secs. 10.

APPEL. DICKINSON

MEMORANDUM OF COSTS incurred in Special Appeal No. 668

of 186 4 against the decision of the *Ajitt Judge* of the District of *the Nontun* and disposed of on the *17th Nov^r 1864* by *Confirming the same with costs.*

BY THE APPELLANT—

In the District.

In the <i>moonuff's court</i>	7	9	3	✓			
In the <i>Ajitt Judge's court</i>	1	9	1	✓			
							9 24 ✓

In this Court.

Stamp for Memorandum of Special Appeal	2	"	✓				
Stamps for copies of Decree and Judgment	2	"	✓				
Stamp for Vukeelutnama	2	"	✓				
Batta for Process and Postage	1	2	✓				
Sectioner's Fee	1	6	9	✓			
Vukeel's Fee	"	9	1	✓			
							9 1 10 ✓
							Rupees.... 18 4 2 ✓

BY THE RESPONDENT.

In the District.

In the <i>moonuff's court</i>	7	7	9	✓			
In the <i>Ajitt Judge's court</i>	4	7	1	✓			
							11 14 10 ✓

In this Court.

Stamp for Vukeelutnama	2	"	✓				
Vukeel's Fee	"	9	1	✓			
							2 9 1 ✓
							Rupees.... 14 7 11 ✓



H. J. J. J.

For Sealed

The 17th day of November 1864

H. J. J. J.
H. J. J. J. Registrar